

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI**

DATED 18TH JULY, 2002

**PETITION No.6 OF 2002
(M.A.No. 16 of 2002)**

Telecom Watchdog
Petitioner

...

Vs

Bharti Cellular Ltd. & another
Respondents

...

-

BEFORE:

**HON'BLE MR. SUHAS C. SEN
CHAIRPERSON
MR.R.U.S.PRASAD, MEMBER
MR.P.R.DASGUPTA, MEMBER**

For Petitioners	:	Mr. Anil Kumar,Secretary Telecom Watchdog
For Respondent- 1,2 & 3	:	Mr.C.S.Vaidyanathan, Sr. Advocate with Mr. A.K.Roy,Mr.Manjul Bajpai, Mr.Kashi Visweshwar,Advocates
For Respondent No.4	:	Mr.Meet Malhotra.Advocate
For Respondent No.5	:	Mr.Navin Chawla,Advocate

Delay - alleged incorrect bills pertaining to the period 1996, 1997 and 1998 issue cannot be raised in 2002 - stale cases – petition dismissed.

ORDER

The petitioner has produced certain bills relating to the period 1996, 1997 and 1998 and states that the charges levied by the cellular operators are excessive. These are stale cases. An attempt was made to activate TRAI on these very complaints. TRAI, however, did not grant any relief. The petition is grossly delayed and cannot be entertained.

The petition is dismissed..

.....Sd/-.....J
(Suhas C. Sen)
Chairperson

.....Sd/-.....
(R.U.S. Prasad)
Member

.....Sd/-.....
(P.R. Dasgupta)
Member